

IN THE INCOME TAX APPELLATE TRIBUNAL
PATNA BENCH, Virtual Court at KOLKATA

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Sanjay Garg, Judicial Member)

I.T.A. No. 346/Pat/2018
Assessment Year: 2013-14

Rakhi Agarwal.....*Appellant*
[PAN: AFPPA 9967 E]

Vs.

ACIT, Circle-2, Muzaffarpur.....*Respondent*

Appearances by:

None appeared on behalf of the Assessee.

Sh. Vijay Kr. Singh, CIT, appeared on behalf of the Revenue.

Date of concluding the hearing : February 12th, 2021

Date of pronouncing the order : March 24th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw her appeal in ITA No. 346/Pat/2018 as she has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide her application dated 09.02.2021. The assessee states that she has been granted certificate by the designated authority in Form No.-3 under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 24th March, 2021.

Sd/-
[Sanjay Garg]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 24.03.2021

Bidhan (P.S.)

Copy of the order forwarded to:

- 1. Rakhi Agarwal, Shiv Enterprises, Shankar Chowk, Dumra, Sitamarhi.**
- 2. ACIT, Circle-2, Muzaffarpur.**
3. CIT(A)
4. CIT-
5. CIT(DR)

True copy

By order

Private Secretary
ITAT, Kolkata Benches